

facilities may be provided in Uttar Pradesh and growing discontentment among the farmers may be removed.

(vii) **Need to constitute a Bundelkhand Development Council with adequate Centre: Funds**

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Deputy Speaker, Sir, I would like to draw the attention of the House towards this important issue under rule 377.

Well-known historical Bundelkhand area of Madhya Pradesh and Uttar Pradesh comprises 1 districts of Madhya Pradesh and 5 districts of Uttar Pradesh. Water resources of this are common. Drinking water and irrigation facilities are possible only by the joint efforts of the Governments of the both the States. But the problems of irrigation and drinking water facilities are not solved.

Means of transport can only be strengthened by the joint efforts of both the Governments. In these circumstances, it is requested to the Central Government that a Bundelkhand Development Council should be constituted, for which there should be a separate financial budget and the Central Government should provide necessary financial help for this purpose.

SHRI AVTAR SINGH BHADANA (Faridabad): Mr. Deputy Speaker, Sir, I would like to submit that 75 percent of the telephone lines in my constituency are not functioning. (Interruptions).

[English]

MR. DEPUTY SPEAKER: Whatever you have given in writing, you have to read that and that only goes on the record.

(Interruptions)

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, the Rule does not say it in so many words.

(Interruptions)

MR. DEPUTY SPEAKER: I appreciate him because he is speaking for the first time. We have got a great liking for his efforts. But the question is whatever text has been approved by the Speaker, only that shall go on record.

(Interruptions)

MR. DEPUTY SPEAKER: Have you given it in writing?

(Interruptions)

SHRI PAWAN KUMAR BANSAL: Sir, I am on a point of order. (Interruptions) Sir, kindly permit me. On this matter only, I am on a point of order. Kindly see Rule 377.

(Interruptions)

MR. DEPUTY SPEAKER: I will tell you about the Rule. According to Rule 377 (c), sub-clause 2, only the text approved by the Speaker shall go on record. Therefore, whatever you have given in writing, you have to read that and that only goes on record.

(Interruptions)

SHRI PAWAN KUMAR BANSAL: If you do not find anything, which has to be recorded, than that is a different things. (Interruptions)

MR. DEPUTY SPEAKER: Shri Bansal, according to Rule 377, whatever you have given in writing, has to be approved by the Speaker and that approved text only can be read out and that will go on record. And the Government will definitely repond to your demand. There is no doubt about it.

(viii) **Need to ensure proper functioning of telephones in Faridabad and its adjoining towns**

[Translation]

SHRI AVTAR SINGH BHADANA: Mr. Deputy Speaker, Sir, telephone lines in Hodal

Taudu and other areas of my constituency are disrupted for the last six months. The subscribers are being charged even for non-functioning of telephone lines and as a result of that discontentment is mounting in the area.

Therefore, I request the Central Government to take action for streamlining the telephone system in Hoḍal. Taudu and other areas of Faridabad so that people may get relief.

[English]

13.42 hrs.

*The Lok Sabha then adjourned for Lunch  
till Forty Five minutes past Fourteen of the  
Clock*

*The Lok Sabha re-assembled after Lunch  
at forty-nine minutes past Fourteen of the  
Clock*

[MR. DEPUTY SPEAKER *in the Chair*]

RAILWAY BUDGET 1992-93 GENERAL  
DISCUSSION—*CONTD.*;

RESOLUTION RE. RECOMMENDA-  
TIONS OF THE RAILWAY CONVENTION  
COMMITTEE—*CONTD.*;

DEMANDS FOR GRANTS (RAILWAY,  
1992-93—*CONTD.*

AND

SUPPLEMENTARY DEMANDS FOR  
GRANTS (RAILWAYS) 1991-92—*CONTD.*

[English]

MR. DEPUTY SPEAKER: The House shall now take up further discussions on Item Nos. 6 to 9 listed in today's agenda. Shri S. B. Thorat to speak.

SHRI SANDIPAN BHAGWAN THORAT (Pandharpur): Mr. Deputy Speaker, Sir, while welcoming this Rail Budget, I would like to congratulate the hon. Minister, because this Rail Budget is prepared for the common man. Railway is a commercial organisation. It is not an ordinary task to run such a big organisation. According to date of 1951, there was total track of 51 thousand kilometre in our country. Whereas now it has increased to 62 thousand kilometres. It means that there has been an increase of 10 thousands kilometres. But populationwise we find that in comparison to 1951 there has not been sufficient increase in railway tracks. Our hon. Minister of Railway is accommodating such a large population, therefore it is necessary to congratulate him.

It is being discussed since two days. I was hearing the leaders of opposition. They mentioned that our budget is influenced by the conditions of the World Bank and I. M. F. But I think that there is not such thing. I would like to say to the leaders of the oppositions that in this rail budget there is a provision of changing 6000 kilometers metre gauge line into broad gauge line. it is not a simple task.

I would like to say one thing about the conversion of railway line in my constituency. Miraj-Latoor is a narrow gauge line in my constituency. We have requested many times to the hon. Minister to convert it into broad gauge. My constituency Marathawada is a backward area and industrialists are not willing to go there due to meter gauge line. Therefore, I request the hon. Minister that our area should also be included in this conversion plan. 45 years ago when once I was going to Pandharpur from Kuibadi to appear in Vernacular final examination, at that time I was 14-15 years old. After leaving the station the train stopped at a short distance I got down to find out, why the train has stopped. A buffalo had come before the train and the driver got down to drive away the buffalo from the path and then he started the train again but after covering one or two kilometres, the train stopped again we got